

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s).6870/2023

(Arising out of impugned final judgment and order dated 28-02-2023 in A482 No.46541/2018 passed by the High Court of Judicature at Allahabad)

XYZ

Petitioner(s)

VERSUS

STATE OF U.P. & ORS.

Respondent(s)

(IA No. 108237/2023 - EXEMPTION FROM FILING O.T.)

Date : 21-11-2023 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE VIKRAM NATH
HON'BLE MR. JUSTICE RAJESH BINDAL

For Petitioner(s) Mr. K. L. Janjani, AOR
Mr. Anil Kumar Pandey, Adv.
Mr. Sunil Kumar Srivastava, Adv.
Mr. Pankaj Kumar Singh, Adv.
Mr. Kailash J. Kashyap, Adv.

For Respondent(s) Mr. Satish Tamta, Sr. Adv.
Mr. Nishchay Dutt, Adv.
Ms. Swaralipi Deb Roy, Adv.
Mr. Abhigya Kushwah, AOR
Mrs. Sunita Yadav, Adv.

Mr. Ardhendumauli Kumar Prasad, A.A.G.
Mr. Rajat Singh, AOR
Mr. Ajay Kumar Prajapati, Adv.
Mr. Sarthak Chandra, Adv.
Mr. Arun Pratap Singh Rajawat, Adv.

Mr. Dhruv Tamta, AOR

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel for the petitioner prays for and is granted two weeks' time to file rejoinder affidavit in response to the counter affidavit filed by respondent Nos. 2 to 6.

List after two weeks.

(RAVI ARORA)
COURT MASTER (SH)

(ANJU KAPOOR)
COURT MASTER (NSH)